

SHRI P RAMACHANDRAN Government has not increased the price so far (*Interruptions*)

MR SPEAKER He has mentioned in the written statement that they have been pressing, but the Government has not so far agreed

श्री भारत सिंह चौहान राष्ट्रीयकरण के बाद कोयले की इस तरह जो कीमते बढ़ती जाती है उसका प्रभाव जमाया पर बुरा पड़गा कि नहीं इस बात पर सासन क्या सोच रहा है ?

SHRI P RAMACHANDRAN Compared to the increase in the prices of the inputs of coal production, the rise in the price of coal is not adequate. That is why we are facing difficulties with regard to meeting the deficit of the coal industry

DR B N SINGH It is the habit of the public sector undertakings that whenever the cost of production goes up, the thinking is to raise the prices of the products. I would like to know from the Minister (*Interruptions*)

MR SPEAKER You are not interested in hearing the answer

DR B N SINGH If there is any thinking on the part of the Government to raise the price of coal and before he does so is he going to appoint a committee of economists to go into the working of the coal industry and suggest to the government how the wastage which is continuing can be stopped and loopholes plugged?

SHRI P RAMACHANDRAN Recently the government has appointed a committee—what is called the Baweja Committee which has made certain recommendations with regard to coal and they are being examined by the government

One of the recommendations is that in the course of the next 4-5 years, by implementing certain recommendations a saving of Rs 10 per tonne can be effected

For the information of the House I may give the following figures

After nationalisation the price increase is only 72 per cent whereas the prices of inputs have gone up like this

Wage level has gone up by 188 per cent,

Explosives, power and another things—by 58—148 per cent

Price of mining equipment—between 40 to 80 per cent. Like that, in all sectors of inputs in coal production prices have gone up. That is why we have tried to analyse the problems and implement certain recommendations of the Baweja Committee

श्री किरणजी प्रसाद मैं नहीं महोदय से। जानना चाहता हूँ कि जैसा कि उनके हर शीजारी और अन्य चीजों पर मूल्य बढ़ रहा है इससे स्पष्ट हो रहा है कि सरकार के पास जो कोयले के मूल्य बढ़ाने के बारे में प्रस्तावों को धारणा है उससे यह सरकार चिन्तित है कि जल्दी ही मूल्य बढ़ा दिया जाये तो क्या ऐसा करते समय नहीं ही इस बात का ध्यान रखेंगे कि जो गरीब वर्ग के सामान्य लोगों के उपयोग का जलाने वाला कोयला है उसका कुछ ऐसा प्रतिज्ञात निश्चित कर दिया जाये जिससे उसका मूल्य न बढ़े ?

SHRI P RAMACHANDRAN So far the Government has not increased the price of coal. When we come to such conclusions, we will always bear in mind what the hon. Member has said

MR SPEAKER Shri Gurcharan Singh Tohra—not here. Shri Basant Singh Khalsa—he is also not here. Shri Kailash Prakash

Regularisation of Senior Economic Investigators

*353 **SHRI KAILASH PRAKASH** Will the Minister of PLANNING be pleased to state

(a) whether the Delhi High Court gave a judgement on 10th December, 1974 regarding the regularisation of the services of Senior Economic Investigators in the Planning Commission,

(b) if so, whether it has been implemented; if not, why implementation has been so much delayed, and

(c) whether Government are contemplating to implement the judgement by changing the rules with retrospective effect?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes Sir.

(b) It has been implemented.

(c) No Sir.

श्री कैलाश प्रकाश : सीनियर इकनामिक इन्वेस्टीगटर्स के प्रमोशन 1973 में पहले हुए थे और उनमें कुछ सीनियर लोगों को जूनियर बना दिया गया था और जो लोग गलतजिबान थे, उन सब पर बिचार नहीं किया गया था। मई 1971 में नियम परिवर्तन हुआ और ज्युटला के आधार पर उन नियम में श्रौंक्ति देने का प्रावधान हुआ। फिर भी कुछ लोग हाई कोर्ट चले गये जो कि जूनियर होने हुए भी सीनियर बना दिये गये थे। हाई कोर्ट ने एक फैसला दिया कि उनको रेशन्स किया जाये, मैं प्रधान मंत्री से पूछना चाहता हूँ कि हाई कोर्ट ने अपना फैसला देने समय किस बात को समझा कि जो लोग गलतजिबान थे, उन सब पर बिचार कर लिया गया था, जबकि यह ठीक बात नहीं थी। तो क्या बिभाग या सरकार इसमें श्रपील में गई ?

श्री मोरारजी देसाई : जब सरकार ने वह फैसला मान लिया है, तो फिर श्रपील में जाने का क्या मतवाल है ?

श्री कैलाश प्रकाश : मरा प्रश्न जायद साफ नहीं पाया है। हाई कोर्ट ने जा फैसला दिया, सरकार ने उसे मान लिया। लेकिन जा एक मिम-अइस्टेडिशन रह गई थी, उस को श्राधार पर हाई कोर्ट ने फैसला दिया। जब यह बात बिभाग की जानकारी में थी तो क्या बिभाग उस बात की ठीक करने का लिये श्रपील में गया या नहीं, श्रयत नहीं तो क्या नहीं गया ?

श्री मोरारजी देसाई : जब मान लिया है फिर श्रपील में जाने का मतवाल कहा रहता है ?

Attack on Harijans in Kanjhawala

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*354. **SHRI M. N. GOVINDAN NAIR:**

SHRI C. K. CHANDRAPPAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the report appeared in "Times of India" dated the 8th July, 1978 under the heading "Land owners attack Harijan tillers in Kanjhawala"; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) Yes, Sir.

(b) Statement is laid on the table of the House.

Statement

Ever since the allotment of land to 120 families of Harijans/landless persons in village Kanjhawala, Nanloi Block, Delhi in 1970, there has been resentment amongst the landlords who want to use this land for grazing cattle. This had also been the subject matter of dispute in Courts. In November 1977, police protection was provided to the Harijans to cultivate their lands. Police arrangements were also made in July 1978 to enable the Harijans to plough their lands

On 7.7.1978, some non-Harijan Land-owners armed with lathis attacked the Harijans and obstructed them from ploughing their lands, as a result of which 4 Harijans and 2 non-Harijans were injured. Two Harijan women were injured when the non-Harijans entered a house and threw stones at the inmates. The injured persons were sent to the hospital, where they were given medical aid

Two cases, under F.I.R. No 578 under sections 147, 148, 149, 427, 323 I.P.C and F.I.R. No. 579 under sections 147, 148, 149, 452, 323 I.P.C. were registered at P.S. Nanloi in connection with these incidents. 23 non-Harijans were arrested.

The ploughing operations have since been completed by the Harijans. A close watch is being kept on the situation by the authorities.

SHRI M. N. GOVINDAN NAIR: Since it was discussed yesterday I want to ask only one question: Whether government will take immediate